

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 366/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage-II situated at Dadri.

Petitioner : BRPL

Respondent : NTPC

**Petition No. 367/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage-II situated at Dadri.

Petitioner : BYPL

Respondent : NTPC

Date of Hearing: **12.9.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Shri Buddy A. Ranganadhan, Advocate, BRPL & BYPL  
Shri Rahul Kinra, Advocate, BRPL & BYPL  
Shri Girdhar Gopal Khattar, Advocate, BRPL & BYPL  
Shri Venkatesh, Advocate, Advocate, NTPC  
Shri Ashutosh Srivastava, Advocate, NTPC  
Shri Siddharth Nigotia, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Parimal Piyush, NTPC

**Record of Proceedings**

At the outset, the learned counsel appearing for the Petitioner prayed for an adjournment of the hearing on the ground that a rejoinder is to be filed by the Petitioner in these petitions. This prayer was not objected to by the learned counsel for the Respondent.

2. Accordingly, the Commission adjourned the hearing of the petitions. The Petitioner is permitted to file its rejoinder, as a last opportunity, in these petitions, on or before **4.10.2023**.



3. The Petitions will be listed for hearing on **18.10.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

